

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH**

ITEM NO : 4

CP NO. 180/ALD/2020

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : UNION OF INDIA THROUGH SFIO V/S DYNAMIC SUGARS PVT. LTD. & ORS.

SECTION : 241/242 R/w 246, 339, 221 & 222 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. ARVIND NATH AGARWAL, ADV.

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The matter was taken up today through Video Conferencing at 12:00 NOON.

Heard Sh. Arvind Nath Agarwal, Advocate for the Applicant through video conferencing, who has filed the present petition under Section 241/ 242 r.w.s. 246, 339, 221 & 222 of the Companies Act, 2013 alleging Oppression & Mismanagement of the affairs of the Company.

Further, Ld. Counsel for the applicant has requested for deferment of the matter today.

Accordingly, as prayed, put up on 10th September, 2020 before the Regular Court/ Video Conferencing.

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Dated : 08.09.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

*Typed by :
Kavya Prakash Srivastava
(Stenographer)*